

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(17)

O.A.NO.2379/97

New Delhi, this the 26th day of May, 2000.

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. H.O. GUPTA, MEMBER (A)

Sh. L.R.Gupta, Dy. Chief Electrical
Engineer, Computer Reservation, Northern
Railway, I.R.C.A. Building, New Delhi.

.....Applicant.

(By Advocate: Sh. B.S.Mainee)

VERSUS

Union of India : Through

1. The Secretary, Ministry of Railways, Rail Bhawan, New Delhi.
2. The General Manager, Northern Railway, Baroda House, New Delhi.
3. The Chief Electrical Engineer, Northern Railway, Baroda House, New Delhi.

... Respondents.

(By Advocate: Sh. N.K.Agarwal)

ORDER (ORAL)

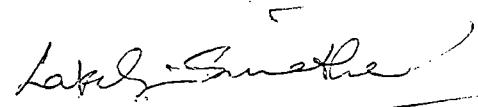
Hon'ble Mrs. Lakshmi Swaminathan, M (J):

Sh. B.S.Mainee, learned counsel for the applicant submits that as he has no further instructions from the applicant, he seeks permission to withdraw the OA.

In the above circumstances, the OA is dismissed as withdrawn. No order as to costs.


(H.O.Gupta)
Member (A)

/sunil/


(Mrs. Lakshmi Swaminathan)
Member (J)